

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 03-05-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : --

**PETITION NUMBER** : CP(IB)/136(CHE)2023

**NAME OF THE PETITIONER** : M/s. Professional Insurance Surveyors & Loss Assessors Pvt Ltd

**NAME OF THE RESPONDENT(S)** : M/s. Haldia Coke & Chemicals Pvt Ltd

**UNDER SECTION** : Sec 7 Rule 4 of IBC, 2016

**ORDER**

Ld. Counsel Ms.Ramya Shree for the Applicant. Ld. Counsel Mr.Dev Eshwar appears for the Respondent.

Respondent stated that he has not received copy of the application. In this Case Affidavit of Service has been filed vide **SR.No.341 dated 19.01.2024**. As the Respondent has not received the application, the Applicant is directed to serve physical copy as well as email copy. Three weeks time is granted to the Respondent to file reply. Rejoinder, if any, be filed within a week thereafter.

Post the matter on **02.07.2024** for hearing.

-SD-

**RAVICHANDRAN RAMASAMY**  
Member (Technical)

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**JYOTI KUMAR TRIPATHI**  
Member (Judicial)